

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

O.A No.253/2023

Raja Muzaffar Bhat

V/s

Union Territory of J&K & Ors.

In the matter of: -

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Vikas Kundal, IAS
District Magistrate
Poonch
(J&K)

Place: Poonch

Date: 09-04-2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

O.A No.253/2023

Raja Muzaffar Bhat

V/s

Union Territory of J&K & Ors.

In the matter of: - Compliance report in pursuance to the Order dated 23-12-2024.

May it please your Lordship: -

The compliance report is most respectfully submitted as under:

1. That the answering respondent humbly submits that he has the highest regard for the authority and dignity of the Hon'ble Tribunal and it is his bounden duty to comply with the directions passed by the Hon'ble Tribunal in letter and spirit.
2. That the Hon'ble Tribunal vide its order dated 23.12.2024 had directed the Municipal Council, Poonch to file a fresh affidavit disclosing the quantity of legacy waste cleared and the remaining quantity. It was also noted that a cost of ₹10,000/- was imposed on the answering respondent (District Magistrate, Poonch) in the earlier proceedings for non-filing of a report and non-recovery of environmental compensation.
3. That the said cost of ₹10,000/- has been deposited through Demand Draft issued in favour of the Registrar General, Hon'ble National Green Tribunal, New Delhi bearing No. 026672 dated 23.12.2024. The copy of the Demand Draft is enclosed herewith and marked as Annexure-I.
4. That the answering respondent has taken concrete steps for recovery of the Environmental Compensation of ₹162.9 lakhs imposed by the J&K Pollution Control Committee (JKPCC) against the Municipal Council, Poonch.
5. That the Tehsildar (Assistant Collector 1st Class) Haveli, Poonch was directed vide No. DCP/ARA/2024-25/144-46 dated 22.03.2025 to

District Magistrate
Poonch
(J&K)

initiate recovery of the said compensation as arrears of land revenue in accordance with the provisions of the J&K Land Revenue Act, 1996 (Svt.).

6. That in compliance to the above directions, Tehsildar (Assistant Collector 1st Class) Haveli, Poonch has issued a **Writ of Demand** under Section 62 of the Land Revenue Act vide No. TH/OQ/47 dated 08.04.2025 addressed to the Chief Executive Officer, Municipal Council, Poonch for initiating recovery proceedings. A copy of the writ of demand is enclosed as Annexure-II.
7. That the answering respondent assures this Hon'ble Tribunal that all directions are being implemented sincerely, and the recovery of environmental compensation, as well as the remediation of waste, are being pursued diligently through proper legal mechanisms.

Prayer:

In view of the above, it is most respectfully prayed that this compliance report may kindly be taken on record and considered favorably, and such further orders as may be deemed just and proper in the interest of justice may be passed.

Vikas Kundal, IAS
District Magistrate
Poonch
(J&K)

Place: Poonch

Date: 09-04-2025

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Valid for three months only from the date of issue



Issuing Branch

S.S.No.

BORDER
26672

"PAYABLE AT PAR AT CBS BUSINESS UNITS"

23-12-2024

D D M M Y Y Y Y

On Demand Pay REGISTRAR GENERAL NATIONAL GREEN TRIBUNAL

Or Order

Rupees (IN WORDS) Ten Thousand only

₹ 10,000.00

OT TT OL TL ATL

Name of Purchaser (Mr, Ms, M/S) : 261
***** Not Over INR. 10,000.00 *****

For The Jammu & Kashmir Bank Limited

OLD/TIN/MB/RCL)

R.C.C DELHI

Alpha Prefix

Drawee Branch

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AUTHORISED SIGNATORY
Code No

Please sign above

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Attested

Head Quarter Assistant to
Deputy Commissioner
Poonch



Government of Jammu and Kashmir

OFFICE OF THE ASSISTANT COLLECTOR CLASS 2nd HAVELI (POONCH)

CEO Municipal Council
Poonch

WRIT OF DEMAND

(Under Section 62 of the JK Land Revenue Act 1996 Svt.)

Whereas, worthy Deputy Commissioner Poonch vide No. DCP/ARA/2024-25/144-46, Dated: 22-03-2025 directed undersigned for initiating the process of recovery of Environmental compensation to the tune of Rs 162.9 lacs as arrear of land revenue. As per the provisions, procedures defined in J&K Land Revenue Act Land from Municipal Council Poonch.

Whereas, this order is made in reference to the Hon'ble National Green Tribunal (NGT) order dated: 09-09-2024 and 23-12-2024 in OA No. 253/223 (Raja Muzaffar Bhat V/s UT of J&K & Ors.), concerning the unscientific dumping and improper management of solid and bio-medical waste in Poonch.

In the light of above, by virtue of writ of demand you are hereby directed to deposit the due amount of Rs 162.9 lacs within 15 days from the receipt of this notice. Failure to comply this will result in the initiation of proceedings U/s 63 of the J&K Land Revenue Act 1960 (Svt.) including issuance of an arrest warrant against you.

No: TH/OQ/47

Dated: 28-04-2025

Azhar Majid (JKAS)
Assistant Collector Class 2nd
Tehsildar Haveli (Poonch)

Copy to:-

- 1) P.S to worthy Deputy Commissioner Poonch for information of Deputy Commissioner Poonch.
- 2) Station House Officer P/S Poonch with the directions to return the same after serving.

Head Quarter Assistant to
Deputy Commissioner
Poonch